

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 78 of 2020**

**IN THE MATTER OF:**

**M/s. Giriver Hotels & Resorts Pvt. Ltd. & Anr.**

**...Appellants.**

**Versus**

**Sh. Gajendra Singh Panwar & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. DK Bhalla and Ms. Saloni Nagoria, Advocates.  
Mr. Arvind Singh, AR.**

**For Respondent: Mr. Sidharth Bapna and Mr. Anil Mehta,  
Advocates for R-1 & 2.  
Mr. Sudeep Sudan, Advocate for R-3 & 4.**

**ORDER**  
**(Virtual Mode)**

**12.10.2020** The Learned Counsel for the Appellant says that Written-Submissions have been filed vide Diary No. 22629 of 2020.

Mr. Sudeep Sudan, Advocate for Respondent Nos. 3 & 4 submits that he has filed Written-Submissions vide Diary Nos. 21074 and 21075 of 2020. We do not have these documents before us. The Registry to check.

Mr. Anil Mehta, Advocate for R-1 & 2 seeks time to file Written-Submissions. One opportunity is granted.

Parties may file Copies of Judgments on which, they want to refer and rely on at the time of arguments before next date.

List the Appeal 'For Admission (After Notice) Hearing' **on 26<sup>th</sup> November, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Basant B./md.